

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 87423 of 2019

(Arising out of Order-in-Appeal No. MUM-CUS-RN-IMP-110/2018-19 dated 31.08.2018 passed by the Commissioner of Customs (Appeals), Mumbai-I)

M/s Appeal Enterprises

760-A JG-2, LIC Flat Vikas Puri, Near CRPF Camp,
New Delhi, Delhi – 110018.

.... Appellant

Versus

Commissioner of Customs (Import)

New Custom House, Mumbai-400001.

.... Respondent

Appearance:

None for the Appellant

Shri Ram Kumar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85397/2023

Date of Hearing: 16.03.2023

Date of Decision: 16.03.2023

Per: Anil G. Shakkarwar

When the matter was called, nobody appeared on behalf of the appellant. In the past on 24.06.2022, 22.11.2022 and 16.01.2023 nobody appeared on behalf of the appellant. Therefore, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT (Procedures) Rules, 1982.

(Order dictated and pronounced in open court)

**(Anil G. Shakkarwar)
Member (Technical)**